

Date of order: 05.02.2008

O.A. No. 166/2007

Mr. Manoj Bhandari, counsel for applicant.
Mr. M. Godara, advocate holding brief of
Mr. Vinit Mathur, counsel for respondents.

Noted objection of the Registry with regard to 'Vakalatnama' filed by the 'advocate/s' appearing for the applicant/s. Learned counsel appeared and stated that he represents the applicant/s mentioned in the Vakalatnama in question.

Since the 'Registry' did not object/point out this defect earlier, the objection loses efficacy at this stage.

Registry shall, however, ensure that 'Vakalatnama' filed in future is as per statutory requirement and executed in order.

Put up tomorrow i.e. on 06.02.2008 along with O.A. No. 48/2007 and 256/2006 which have been filed and pending at the instance of the applicant - Smt. Kaneej Gauri.

Mr. M. Godara, advocate holding brief of Mr. Vinit Mathur, counsel for respondents pointed out that applicant has got all the reliefs claimed in the above O.As and entire grievance has been redressed.

Shri Manoj Bhandari, learned counsel for the applicant does not dispute the above statement.

Learned counsel for the parties joined and making request that all these O.As may be listed and decided/disposed of finally in the light of the above.

[Signature]

[R.R. Bhandari]
Member (A)

[Signature]

[A.K. Yog]
Member (J)

Part II of the order is in my presence on 05/02/08 under the supervision of section officer (J) as per order dated 15/02/08
Section officer (Record)

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6/2/08

Mr. Manoj Bhandari, Adv., Counsel to applicant
Mr. Mahendra Sodave, Adv., holding brief of
Mr. Vinit Kumar Mathur, Adv., ASAT, for respondents.

The learned counsel for the parties join to make a statement at Bar that with reference to our order dated 5th Feb, 2008, this O.A. be dismissed as infructuous.

In view of above, O.A. is dismissed as infructuous.

[Signature]

(R.R. Bhandari)
AM

[Signature]

(A.K. Yog)
J.M.

plc
Dy. Secy
12/02/08
[Signature]